

FTAs concluded and negotiated

796. DR. JANARDHAN WAGHMARE :

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the number of Free Trade Zone Agreements (FTAs) that have been completed and the number that are currently being negotiated;

(b) whether Government has evaluated the impact of Free Trade Zone Agreement; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA) : (a) India has concluded following 10 Free Trade Agreements (FTAs) and 5 limited scope Preferential Trade Agreements (PTAs):-

Sl.No.	Name of the Agreement
1.	India - Sri Lanka FTA
2.	Agreement on South Asian Free Trade Area (SAFTA)
3.	Revised Agreement of Cooperation between Government of India and Nepal to control unauthorized trade
4.	India - Bhutan Agreement on Trade, Commerce and Transit
5.	India - Thailand FTA - Early Harvest Scheme (EHS)
6.	India - Singapore Comprehensive Economic Cooperation Agreement (CECA)
7.	India - ASEAN - CECA - Trade in Goods Agreement
8.	India - South Korea Comprehensive Economic Partnership Agreement (CEPA)
9.	India - Japan CEPA
10.	India - Malaysia CECA
11.	Asia Pacific Trade Agreement (APTA)
12.	Global System of Trade Preferences (GSTP)
13.	India - Afghanistan PTA
14.	India - MERCOSUR PTA
15.	India - Chile PTA

Currently, India is in the process of negotiating / expanding following 17 FTAs/PTAs:-

Sl.No.	Name of the Agreement
1.	India - EU Bilateral Trade and Investment Agreement (BTIA)
2.	India - ASEAN CECA - Services and Investment Agreement
3.	India - Sri Lanka CEPA
4.	India - Thailand CECA
5.	India - Mauritius CECPA
6.	India - EFTA BTIA
7.	India - New Zealand FTA/CECA
8.	India - Israel FTA
9.	India - Singapore CECA (Review)
10.	India - Southern African Customs Union (SACU) PTA
11.	Indian - MERCOSUR PTA
12.	India - Chile PTA
13.	BIMSTEC (Bangladesh, India, Myanmar, Sri Lanka, Thailand, Bhutan and Nepal) CECA
14.	India - Gulf Cooperation Council (GCC) Framework Agreement
15.	India - Canada CEPA
16.	India - Indonesia Comprehensive Economic Cooperation Agreement (CECA)
17.	India - Australia CECA

(b) and (c) Evaluation of the impact of FTAs is a continuous process which starts even before FTA negotiations are entered into. Before entering into negotiations with its trading partners, studies are undertaken internally, as well as through the Joint Study Group (JSG) to study the feasibility of the proposed FTAs, including their impact on the domestic industry and agriculture sector. Consultations are also held with the domestic stakeholders including the Apex Chambers of Commerce and Industry, Industry Associations as well as the Administrative Ministries and Departments. In order to protect the interest of the domestic industry and agriculture sector, these agreements provide for maintaining sensitive/negative lists of items on which limited or no tariff concessions are granted under the FTA. In addition, in case of a surge in imports and injury to the domestic industry, a country is allowed to take recourse to the measures such as anti-dumping and safeguards. Every FTA has a joint review mechanism which monitors the implementation of the FTA. India's trade and economic relations with all its FTA partners have increased substantially.